

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 111
(IB)-650(PB)/2019

IN THE MATTER OF:

Sh. Vaneet Talwar & Ors. Petitioner
v.
M/s. Vardhman Estates & Developers Pvt. Ltd. Respondent

Order under Section 7 of IBC

Order delivered on 14.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)


PRESENT:

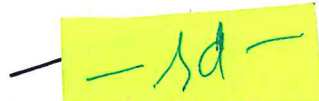
For the Petitioner(s):- Mr. Vaibhav Tyagi, Adv.
For the respondent Mr. Prashant Kataria, Mr. Soin Khan,
Adv.

ORDER

As to the cases for issuance of notice to the corporate debtor, the respective applicants are hereby directed to serve the copies of the petitions upon Mr. Prashant Katara, learned counsel appearing for corporate debtor. As to other cases, where already notice is served upon, if settlement is likely to happen they shall report on the next date of hearing, failing which, both the parties shall file one page written submissions on the next date of hearing.

List on 13.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)